

SECTION- XII-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 8412-8413
OF 2023

WITH
PRAYER FOR INTERIM RELIEF
WITH
INTERLOCUTORY APPLICATION NO. 282108/2024
(APPLICATION FOR INTERVENTION)

ICICI LOMBARD GENERAL INSURANCE CO.LTD
.. PETITIONER

-VERSUS-

AYITI NAVANEETHA & ORS RESPONDENTS
OFFICE REPORT

The matter above-mentioned alongwith connected matters was listed before Hon'ble Court on 04.11.2025, when the Hon'ble Court was pleased to pass inter-alia the following order:-

“*****

Rest of the matters

1. Mr. Gautam Jha, learned counsel is nominated as nodal counsel for these batch of matters.

2. This court has been informed that there are a number of petitions across the country filed on the same issue and any finding recorded by this Court would have bearing on the pending petitions. In that view of the matter, the hearing of these matters requires to be expedited.

3. Pleadings shall be completed, if not already completed, within two weeks from today, failure to do so would result in such those parties loosing their right to file pleadings.

4. It is made clear that learned counsel appearing for the parties are at liberty to file written synopsis, not exceeding five pages, within two weeks from today and each of the counsel would be permitted to address the oral arguments not exceeding half-an-hour.

5. It is made clear that during the pendency of these petitions, the tribunal or the High Courts shall not dismiss the claim petitions on the ground of such petitions as barred by

limitation as prescribed under sub-Section (3) or Section 166(3) of the Motor Vehicles Act, 1988.

6. Re-list these matters on 25.11.2025.”

Service position is as under:

SLP(C)no	No. of Respondent	V/MoA	C/A	Service Remarks
8412/2023	6	1. Mr G.S. Makker, Advocate for R-3 (Common as R-2 in SLP(C)8413/2023) 2. Mr Siddharth, Advocate for R-6 (Common as R-5 in SLP(C)8413/2023) 3. No appearance on behalf of R-1, 2, 4 & 5.	Not filed	Service is complete
8413/2023	5	No appearance on behalf of R-1, 3 & 4.		Service is complete

Respondent nos. 2 to 6 in SLP(C)8412/2023 are common as respondent nos. 1 to 5 in SLP(C) 8413/2023.

It is submitted that Mr Gautam Jha, Advocate for petitioner has on 26.11.2025 filed written submission on behalf of petitioner in SLP(C)8412-8413/2023 and in the batch of matters i.e. SLP(C)8769/2023, SLP© 9152/2023, SLP(C)14502/2023, SLP© D No. 31758/2023, SLP(C)9962/2023, D.no.26583/2025 and SLP(C)15622/2023. Copies of the same are circulated for kind perusal of the Hon'ble Court.

Thereafter, the matter was listed on 25.11.2025 alongwith connected matters, when the following order was passed:

“List the matters on 16.12.2025 at 02:00PM. “

Service of notice is complete .

The matters alongwith application above mentioned are listed before the Hon'ble Court with this office report.

Dated this, the 15th day of December, 2025.

ASSISTANT REGISTRAR

Copy to:-

1. Mr. Gautam Jha, Advocate
2. Mr G.S. Makker, Advocate
3. Mr Siddharth, Advocate

ASSISTANT REGISTRAR